

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through Video-Conferencing Mode (Hybrid))

ITEM No.12
C.P.No. 87/BB/2023

IN THE MATTER OF:

M/s. F1 Info Solutions & Services Pvt. Ltd. ... Petitioner
Vs.
The ROC, Karnataka ... Respondent

Order under Section 66 of Companies Act, 2013

Order delivered on: 30.05.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John
For ROC : Ms. Anuparna. B
For Creditor No.87 : None

ORDER

1. Heard the Ld. Counsels for the Petitioner and the ROC. None appeared for the Creditor No.87.
2. Pursuant to order dated 28.03.2024, Ld. Counsel for the Creditor No.87 has not filed objections till date. As a last chance, one week is granted to the Creditor No.87 and other pending Creditors to file their objections, after serving the copy on the Petitioner and two weeks' thereafter is granted to the Petitioner to file his rejoinder, if any, after duly serving the copy on other side.
3. Ld. Counsel for the ROC seeks further time to file its report. Therefore, as a last chance, one more opportunity is granted to the ROC to file its report within a period of three weeks, failing which to explain the reason for non-submission of reports. The Petitioner is granted one week time to file their response/replies to the said reports.
4. List the case before the Regular Bench on **29.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)
Bhavya

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)